

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 193**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... petitioner

Vs.

M/s. International Recreation and Amusement Ltd.

.... Respondent

**SECTION:**

**Under Section 7 of IBC, 2016 of CIRP**

**Order delivered on 16.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

Mr. Varun Kathuria, Adv.

Mr. Shubham B., Mr. Deepak Samota, Advs. for CA-2844/19

Mr. Virender Ganda, Sr. Adv. with Mr. Nilotpal Shyam, Mr. Ram Kumar, Ms. Shelly Khanna, Advs. for RA

For the Respondent:

Mr. Pranay Agrawala, Ms. Tanvi Jain, Mr. Sanyam Goel, Mr. Mohtashim Kibriya, Mr. Deepak Motla, Advs. with Mr. Pramod Kr. Sharma, Mr. Nazim Khan, PCS for RP

Mr. Mansumyer Singh, Mr. F. Sohiman, Advs. for R-6

Mr. Swaroop George, Adv. for CAs-1828 to 1830/19

Mr. Siddharth Banthua, Adv. for AR

Mr. Ravi Sikri, Sr. Adv. with Mr. Vivek Malik, Mr. Vivek Sinha, Mr. Himanshu, Mr. Kartikeya Jain, Advs. for R-4 & 10

Mr. Abhinav Vashisht, Sr. Adv. with Mr. Mayanak Mishra, Ms. Pallavi Kumar, Advs. for CA-2087/19

Mr. Vijay Nair, Mr. Sudeep Cecil, Advs. for R-3 & 9

Mr. Keshav Saini, Mr. Sudeep Cecil, Advs. for R-1

Mr. Ashish Agarwal, Mr. Vaijayant Khanna, Mr. Amit Bhatnagar, Mr. Subodh K. Pandey, Advs. for RP

Mr. Kirish Gandhi, Adv. for interveners

Mr. Abhishek Anand, Mr. Mohak Sharma, Mr. Viren Sharma, Advs. for RP

Mr. Pankaj Jain, Ms. Sneha Pandey, Advs. for CA-1826/19

**ORDER**

**C.A. No. 243(PB)/2020**

It is an application filed by intervener namely Ms. Geeta Gaur for expedition of the hearing C.A. No. 1225(PB)/2019 for

approval of the resolution plan and the same being already heard partly, this application seeking expedition has become infructuous, therefore, it is hereby dismissed.

**C.A. No. 1225(PB)/2019**

As to the application for approval of the resolution plan, for there being ambiguity in the resolution plan, the Resolution Professional as well as Authorized Representative are hereby directed to be present in person on the next date of hearing.

List the matter on 28.01.2020.

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**(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT**

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**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

16.01.2020  
Vineet